

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.2. IA/775(AHM)2022 in
C.P.(IB)/261(AHM)2021

Proceedings under Section 9 IBC

IN THE MATTER OF:

BBM Impex Pvt Ltd

.....Applicant

V/s

Innovative Tyres and Tubes Ltd

.....Respondent

Order delivered on ..27/09/2022

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Pragati Bansal, Advocate, along with Mr. Ravi
Pahwa, Advocate on behalf of Thakkar & Pahwa,
Advocates, for the applicant in IA/775(AHM)2022
For the Respondent :

ORDER

IA/775(AHM)2022 is filed by the Resolution Professional under Section 12(2) of the IBC, 2016, for the first extension of CIRP by 90 days.

Heard Ld. Counsel for the applicant also perused the record.

The CoC in its meeting dated 26.08.2022, by 100% votes, passed a resolution requesting an extension of the CIRP period. The CoC is considering the Resolution Plans (three Resolution Plans) received by them. Be that as it may, the CIRP period is extended by 90 days from 23.09.2022.

Accordingly, IA/775(AHM)2022 stands allowed and disposed of.

-SD-

-SD-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

DR. MADAN B GOSAVI
MEMBER (JUDICIAL)